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CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI.

CP-64/2002 in  
OA-589/2001

New Delhi this the 18th day of March, 2002.

Hon'ble Dr. A. Vedavalli, Member(J)  
Hon'ble Sh. Govindan S.Tampi, Member(A)

Sh. S.S. Rawat,  
Hd. Typist Bridge Branch,  
Northern Railway,  
Baroda House,  
New Delhi. .... Petitioner

(through Sh. B.L. Madhok, proxy for Sh. B.S. Mainee,  
Advocate)

Versus

Sh. Kamaljeet Singh,  
General Manager,  
Northern Railway,  
New Delhi. .... Respondent

(through Sh. Rajinder Khatter, Advocate)

ORDER (ORAL)  
Hon'ble Dr. A. Vedavalli, Member(J)

Learned proxy counsel for petitioner's  
counsel submits that respondents have complied with the  
Tribunal's order dated 14.09.2001 in OA-589/2001 and  
that no further grievance survives in this matter. In  
the circumstances, he seeks permission to withdraw this  
CP. Permission granted. CP-64/2002 is dismissed as  
withdrawn. Notice discharged.

(Govindan S. Tampi)  
Member(A)

A. Vedavalli  
(Dr. A. Vedavalli)  
Member(J)

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